

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

232. IA/1734/2023 IN C.P. (IB)/519(MB)2021

**IN THE MATTER OF**

Phoenix ARC Private Limited

(Creditor) through the Resolution

Professional Mr. Gaurang Chhotalal Shah

V/s

Mr. Prakashchandra Bhoot (Legal

Heir of Deceased Mrs. Geetadevi Deokaranji Bhoot)

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP: Adv. Darshan Suvarna (PH)  
For the Respondent:

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**ORDER**

The Ld. Counsel for the RP submits that the report of the RP has already been tendered. The Ld. Counsel for the RP is directed to furnish the copy of the report to the Respondent as well. Adjourned to **14.03.2024**.

**C.P. (IB)/519(MB)2021**

The case was adjourned sine die on 11.09.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **14.03.2024**. Let the notice of the date fixed be

sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member (Technical)

Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)